

another flight to meet the demand from Vizag to Hyderabad;

(c) whether Government are considering a proposal to land Boeings at Vizag airport, if not, the reasons therefor; and

(d) whether Government are also considering to provide night landing facilities at Vizag airport?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A.P. SHARMA): (a) The average wait listed passengers from Vizag to Hyderabad is approx. 8/10 passengers per day.

(b) No, Sir.

(c) In its Winter Schedule 1982-83 Indian Airlines has plans to introduce a thrice weekly B-737 service on Calcutta/ Vishakhapatnam/Hyderabad route subject to Vishakhapatnam airfield being made suitable for jet operations.

(d) No, Sir.

A.I. Penalised for carrying Afghan passengers without visa to U.S.A.

*275. SHRI S. M. KRISHNA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Air India has been penalised for carrying Afghan passengers without visa to the USA;

(b) if so, the amount of fine imposed; and

(c) the reasons for carrying these passengers?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A.P. SHARMA): (a) to (c). Air India carried Mrs. R. Hanifi, an Afghan National and her two children from Delhi to New York. Since the passenger did not hold Visa for entry into

USA, Air India has been held responsible and fined \$3000/-.

These passengers were carried due to lapse of the Delhi booking office, and the check-in counter at Palam, in not ensuring that the passengers had valid Visas for USA.

Pre-Budget Discussion with Executives of Nationalised Banks

*281. SHRI G. NARSIMHA REDDY:

SHRI ARJUN SETHI:

Will the Minister of FINANCE be pleased to state:

(a) whether he had a pre-budget discussion with Executives of Nationalised banks;

(b) whether he urged upon them to bring discipline among the rank and file and reduce substantially the overtime allowance;

(c) whether he has also assured that the executives will be given government assistance to implement the above objectives;

(d) if so, whether the Bank executives have drawn up a working plan for this purpose; and

(e) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) to (c). Yes, Sir.

(d) and (e). The Management of Public Sector Banks are devising measures to bring about discipline at various levels, improve productivity and efficiency and provide better customer service. The banks are also taking measures to ensure that payment of overtime allowance to the employees is reduced substantially by eliminating unethical practices.

and regulating payment in accordance with the workload related norms.

News-item Captioned 'IA introduces Toilet Class'

*283. SHRI DAYA RAM SHAKYA:

SHRI R. L. BHATIA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether he has seen the news in the "Hindustan Times" dated 18 February, 1982 under the heading "IA introduces toilet class" where it is mentioned that on the preceding Thursday IC 410 Boeing (Calcutta-Ranchi-Patna-Lucknow) accommodated some 15 standees which were adjusted in cockpit, gallery, cabin and toilet; and

(b) the circumstances in which it happened and who is responsible for this incident and what action has been taken against the persons concerned?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir. In one of its flights Indian Airlines had carried 7 passengers in excess over sector Ranchi/Patna on B-737 operating flight IC-410 Calcutta/Ranchi/Patna/Lucknow/Delhi on 11-2-1982. Two of the passengers were accommodated in the cockpit. Five other passengers were accommodated in the cabin.

(b) The preliminary investigations made into this incident reveal that the flight was inadvertently overbooked ex-Ranchi due to an error by Traffic Assistant at Ranchi City Booking Office.

Disciplinary proceedings have been initiated by Indian Airlines against the erring staff. Director General of Civil Aviation has also initiated proceeding under rule 77(c) of aircraft Rules, 1937. On receipt of the report necessary action will be taken.

कंट्रोल के कपड़े की खरीद

*284. श्री मूलचन्द्र डागा : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या वर्ष 1981-82 में कंट्रोल का कपड़ा 31 दिसम्बर, 1976 को प्रचलित मूल्यों पर खरीदा गया था और यदि हां, तो कितना कपड़ा खरीदा गया तथा किस ढंग से वितरित किया गया;

(ख) इस योजना के अन्तर्गत कौनसी मिलों से और कौनसी ऐजेंसियों के माध्यम से यह कपड़ा खरीदा गया और सरकार ने राज सहायता के रूप में कितनी धनराशि दी; और

(ग) क्या सरकार का विचार इस योजना को जारी रखने का है और यदि नहीं तो इस के क्या कारण हैं ?

वाणिज्य मंत्रालय में राज्य मंत्री

(श्री शिव राज बी० पाटिल) :

(क) से (ग) : कंट्रोल के कपड़े की योजना वर्ष 1964 से चालू है और अभी भी चल रही है। उपभोक्ताओं के लिए कंट्रोल के कपड़े को जिन किमतों पर उपलब्ध कराया जाना था, वे सरकार द्वारा 1974 में निर्धारित की गई थीं और 1976 में उत्पादन शुल्क में परिवर्तन के कारण कुछ संशोधन सहित वे 30 जून, 1981 तक लागू रहीं। जून, 1981 को समाप्त होने वाली प्रथम तिमाही में चालू वित्तीय वर्ष में इन्हीं कीमतों पर कंट्रोल का कपड़ा सप्लाई किया गया। यह कपड़ा राष्ट्रीय सहकारी उपभोक्ता संघ (एन. सी. सी. एफ.) को सप्लाई किया गया जो कि राज्य सरकारों द्वारा नामित राज्य स्तरीय अधिकारियों की मार्फत 31-